

taken part in the national movement. In fact, we have given some concessions to such people.

**Dr. Ram Subhag Singh:** My question was this: Because of the system which has been in existence for a long time, as stated by the hon. Minister, is it true that a large number of officers who were sympathetic towards the national movement are still suffering?

**Shri Datar:** I am not aware of any such case of suffering.

#### INCOME-TAX APPELLATE TRIBUNAL

\*1736. **Shri Kamath:** Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 840 on the 9th April, 1956 and state the reasons for the strikingly meagre disposal of cases by the Income-tax Appellate Tribunal, Delhi during the fortnight, 1st to 15th January, 1952?

**The Minister of Law and Minority Affairs (Shri Biswas):** The cases heard by a Bench of the Income-tax Appellate Tribunal on a particular day are not necessarily finalised and orders passed thereon on the same day or even in the same month. The Delhi Bench of the Tribunal heard 118 cases during the fortnight 1st to 15th January, 1952 (9 court days) and disposed of 34 cases during that period. The work done by that Bench during the said fortnight may be judged by the number of cases heard and not by the number of cases finally disposed of.

**Shri Kamath:** For how many days during this fortnight did this Tribunal sit to hear cases?

**Shri Biswas:** I do not know what the hon. Member wants to know. Does he want to know the number of cases heard during the previous fortnight and the succeeding fortnight?

**Shri Kamath:** The number of days in this fortnight the Tribunal sat to hear cases.

**Shri Biswas:** Nine court days within that fortnight, from the 1st to the 15th January. I could not tell you what these nine court days were.

**Shri Kamath:** What is the duration of a court day?

**Shri Biswas:** A court day is a day on which the Bench sits.

**Mr. Speaker:** The hon. Member wants to know for how many hours the court sits on a day or on a court day.

**Shri Biswas:** The usual hours, I suppose, from 10-30 to 5; the usual hours on which any court is expected to sit.

**Shri Kamath:** The hon. Minister stated that the court sat. Does it mean that the Chairman of the Tribunal also sat or is it only the other Members?

**Shri Biswas:** The Tribunal sits. Sometimes it delivers judgment then and there in the open court. Otherwise, it reserves judgment and that judgment is considered and passed later on.

**Shri Kamath:** The hon. Minister had not heard me at all. Did the Chairman also sit on these court days or the other Members only sat?

**Shri Biswas:** I do not know what my hon. friend means by Chairman. As a matter of fact, there is one Chairman for the Income-tax Appellate Tribunal. The Tribunal sits in different parts at different centres. There is the Tribunal and the Chairman is at Bombay.

**Shri Kamath:** I am talking about Delhi.

**Shri Biswas:** There are two Members here, one is a judicial man and the other is an accounts man. They sit together.

**Shri Kamath:** There is no quorum there, I think.

#### HEARING-AIDS

\*1737. **Shri Bibhuti Mishra:** Will the Minister of Education be pleased to state:

(a) whether the Seminar on the Education of the deaf held at Mussoori had recommended for the abolition of customs and other duties on such appliances which are component parts